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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
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NOTIFICATION  
(INCOME-TAX)

NO. 2122 (F.NO.197/137/77-17(AI): In exercise of the powers conferred by clause (iv) of sub-section (2)(C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Aurobindo Saniti, Calcutta" for the purpose of the said section for and from the assessment year(s) 1975-76.

*Sd*  
( J. P. SHARMA )  
DIRECTOR, GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
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(Near Kailash Garden), New Delhi.

Copy to:-

1. Secretary, Sri Aurobindo Saniti, Sri Aurobindo Bhavan, 8, Shakespeare Sarani, Calcutta-700016.
2. The Commissioner of Income-tax, West Bengal-VII, Calcutta, with reference to his letter No. Assmt./4766/CT/88/71/72-73/CT dated 23.11.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (AI)/(PSS)/(P&F)/(Inv.), New Delhi.
5. Director of CB Services (Income-tax), 1st Floor, Alwan-e-ghalib, Meta Sunderi Lane, New Delhi (5 copies).
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10. Shri M.S. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

*Sd*  
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